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Title: Need to set up a bench of High Court of Kerala at Thiruvananthapuram.

DR. A. SAMPATH (ATTINGAL): Madam Speaker, article 14 of the Constitution of India is about "Equality before law". I am not asking anybody, "Who are you?" However, I am asking myself a question, "Who am I?"

When the people of India start seeking justice, law and justice runs away from the people. The judiciary has become a *â€¢!**

माननीय अध्यक्ष : जुडिशियरी के लिए अभी कुछ नहीं बोलें। उसकी आवश्यकता नहीं है।

â€¢!(ल्वाधान)

HON. SPEAKER: You can only keep your demand.

...(Interruptions)

माननीय अध्यक्ष : आप ऐसा न करें।

...(Interruptions)

माननीय अध्यक्ष : आप मुझे वयों मजबूर करते हैं कि मैं डिनाय करूँ।

DR. A. SAMPATH : Madam, I oblige whatever you say. I am the most obedient Member, you know.

There are 43 lakh pending cases in various High Courts in this country, and more than 63,000 cases are pending in the Supreme Court. For the last two generations, from the Capital of Kerala, from Thiruvananthapuram, people have been demanding the re-establishment of the Permanent Bench of the High Court of Kerala in Thiruvananthapuram.

My humble question to the Government of India is why the Capital Cities of various States are being denied the right of having a Permanent Bench of the High Courts. If you are not able to provide a Permanent Bench of the High Court in Thiruvananthapuram, why you do not consider setting up of the Circuit Bench of the High Court. The North-Eastern States also are experiencing such a serious situation that they do not have adequate number of High Court Benches. It is the duty of the Parliament to provide adequate number of Judges, adequate number of High Court Benches.

HON. SPEAKER: Not that of Parliament.

DR. A. SAMPATH : Madam Speaker, you are a very senior Member of this House, and you are the custodian of our rights. As you know very well, Chapter IV of the Constitution deals the Union Judiciary. Article 129 of the Constitution is about the "Supreme Court to be a court of record," and article 130 is about the "Seat of Supreme Court". It says, "The Supreme Court shall sit in Delhi or in such other place or places, as the Chief Justice of India may, with the approval of the President, from time to time, appoint."

Even after adopting this Constitution, three generations have passed or passed away. But till now, the Court is not, the Judiciary is not, the law is not going to the people. People have to knock at the door which will never get opened. My humble submission is that if we honour this Constitution, then law and justice should be provided to the people. The Regional Benches of the Supreme Court shall be established and the permanent Bench of the High Court of Kerala should be established in the Capital city of Kerala, Thiruvananthapuram.

Madam, I am accused in a criminal case. The very hon. Member now speaking before you, is implicated in a criminal case along with hundreds of advocate friends just because I participated in a genuine agitation for the establishment of a permanent Bench of High Court in Thiruvananthapuram. When I filed my nomination for election to the 16th Lok Sabha, this was the only case that was charged against me. ...*(Interruptions)* Through you, I once again request you for this. ...*(Interruptions)*

माननीय अध्यक्ष : आपकी बात ठो गई है। आप फिरनी बार बोलेंगे।

â€¢!(ल्वाधान)

HON. SPEAKER: Please sit down.

â€¢!(ल्वाधान)

माननीय अध्यक्ष : डोनों उत्तर नहीं मांगते हैं। आप एसोसिएट कर दीजिए।

â€¢!(ल्वाधान)